

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

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OA/TAR/CCP No. 2170/90 19

Neeraj Kumar Sharma & ors.

APPLICANT(S)

COUNSEL

U.O.I & ors.

VERSUS

RESPONDENT(S)

COUNSEL

Date	Office Report	Orders
		<p>26.10.90. <u>MP No. 2612/90.</u> Shri R.R.Rai, proxy counsel for Shri B.S.Mainee, counsel for the petitioners.</p> <p>This is a Misc.Petition for retention of the OA before the Principal Bench. The Petitioners are 17 in number and are working as Diesel Assistants in the Northern Railway, Moradabad. The cause of action arose in Muradabad and the appropriate Bench to deal with this matter is the Allahabad Bench. Since they are all railway employees, it is inconvenient for them to travel to Allahabad. Even one of the petitioners can travel to Allahabad to file and pursue the case there. The plea that it is near to Delhi and is convenient is only applicable in the case of very low paid employees or those who are of different service or in very very special circum- stances. This is not one of these cases. Misc.Petition is rejected. The papers may be returned to the learned counsel of the petitioners by the Registry.</p> <p style="text-align: right;">(AMITAV BANERJI) CHAIRMAN</p>